

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 673**

**TO BE ANSWERED ON THE 06<sup>TH</sup> FEBRUARY, 2018/ MAGHA 17, 1939 (SAKA)**

**KHAP PANCHAYATS**

**673. PROF. SAUGATA ROY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of the serious punishments awarded by Khap panchayats in various parts of the country;**

**(b) if so, the details thereof;**

**(c) whether the Supreme Court has asked the Government to take strict action in this regard;**

**(d) if so, the details of the action taken during the last three years, State-wise;**

**(e) whether there is any proposal to ban Khap panchayats in the country; and**

**(f) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (f): Hon'ble Supreme Court has issued directives, condemning Khap Panchayats and Honour Killings in Arumugam Servai versus State of Tamil Nadu (Criminal Appeal No. 958 of 2011) dated 19th April 2011 and in Bhagwan Dass Vs State (NCT) of Delhi (Criminal Appeal No. 1117 of 2011 @ SLP (Crl )No. 1208 of 2011) dated 9th May 2011.**

**‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.**

**Ministry of Home Affairs has issued a detailed advisory on crime against women dated 4th Sept., 2009, to all the State Union Territory Governments wherein the States have been directed to conduct a comprehensive review of the effectiveness of its law and order machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing its responsiveness to such violence. The advisory specifically dwells on the need to take special steps to curb the ‘Violation of Women’s Rights by so called Honour Killings, to prevent forced marriage in some northern States, and other forms of Violence’.**

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